

O.A. 733/35

S.B. Agnihotri

vs
Uog and others

Registrar

5-1-2000

Advocate abstained
from work due to sudden demise
of Sd N.B. Singh Sr. standing
counsel. Case is adjourned
to 16-2-2000 for orders

Boc
Sd. c

16/2/2000

Hon. Mr. S. K. I. Naqvi, J.M.

Shri D.N. Srivastava proxy counsel
to Shri P. Mathur, counsel for the respondents.
Shri S.B. Agnihotri-the applicant is conducting
the case in person but not attending the Tribunal
for more than one year, which leads to an assump-
tion that he is no more interested in the prosecu-
tion of the matter. The U.A. is dismissed in default
of the and for non-prosecution.

See
J.M.

/m.m/p